

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **15.07.2024** THROUGH VIDEO CONFERENCE

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**PRESENT:** HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)  
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**IN THE MATTER OF** : Fomra electronics Pvt Ltd  
Vs  
Base Electrical and electronic solutions Pvt Ltd

**MAIN PETITION NUMBER** : IBA/1130/2019  
**(IA/MA) APPLICATION NUMBERS**

IA(DIS)/15(CHE)/2024  
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**ORDER**

Present: Ms. Akhila Bolla, Ld. Counsel for Applicant/Liquidator.  
Mr. P.K.Paneerselvam, Ld. Counsel for EPFO/SCC.

Ld. Counsel submits that suspended directors have agreed to pay the liquidation expenses and the fee.

Compliance memo filed vide SR. No. 3041 dated 20.06.2024.

Arguments heard.

**Order reserved.**

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**[VENKATARAMAN SUBRAMANIAM]  
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]  
MEMBER (JUDICIAL)**